

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1561/2001

New Delhi this the 2nd day of July, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

V.P. Sharma S/O O.P. Sharma,
R/O E-150 Sector 9,
New Vijay Nagar,
Ghaziabad (UP).

... Applicant

(By Shri S.K.Gupta, Advocate)

-versus-

1. Govt. of NCT of Delhi
through Chief Secretary,
I.G. Stadium, I.P.Estate,
New Delhi.
2. Principal Secretary (Home),
5, Sham Nath Marg, Delhi.
3. Chief Fire Officer,
Delhi Fire Service,
Fire Hqrs., Connaught Circus,
New Delhi.
4. Shri P.K.Sharma,
Divisional Officer,
Delhi Fire Service,
Fire Hqrs., Connaught Circus,
New Delhi. ... Respondents

O R D E R (ORAL)

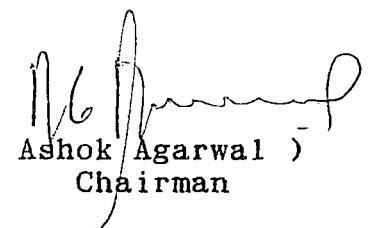
Shri Justice Ashok Agarwal:-

Order of penalty of 27.3.2000 at annexure A-1 issued against applicant by the disciplinary authority has been impugned by him by preferring an appeal of 3.7.2000 copy whereof is annexed at Annexure A-8. No decision thereon has sofar been taken. In the circumstances, we find that the interest of justice would be duly met by disposing of the present OA at this stage itself even without issue of notices with a direction to the appellate authority to dispose of the

appeal expeditiously after affording the applicant a reasonable opportunity of being heard. A decision on the appeal be taken within a period of two months from the date of the service of this order. Applicant agrees to appear before the appellate authority on 17.7.2001 at 11.30 a.m. on which date the appellate authority may offer a hearing to him or fix a suitable date for the purpose. We direct accordingly.



(S.A.T.Rizvi)
Member(A)



(Ashok Agarwal)
Chairman

/as/